

This is an application 1/27.7.2000 Shri H.K. Karn, proxy counsel for the applicant. 15/7 of the A.T. Act 1985. It is en-  
scribed pro-  
forma a  
paper book  
form of a  
free from  
defects.  
Submitted  
before the  
Court for  
hearing  
along with  
O.A on  
27.7.2000.

*Object*  
26-7-2000  
*Shri H.K. Karn*  
26-7-2000  
*SKS*

As per mention  
Slip, listed the  
case before the  
Hon'ble DB for  
Hearing on 4/8/2000,  
but on 4/8/2000,  
Slip written  
to be

*TP*  
3/8/2000

On the request made on behalf of the learned counsel for the applicant, list it for hearing on 16.8.2000.

*( L. Hmingliana )*  
MS. Member (A)

*( L. Jha )*  
Member (J)

2/4.8.2000 Shri Amit Shrivastav, counsel for applicant

Shri Shrivastav states that in pursuant to the order dated 17.12.99 in OA-644/96 the applicants have been allowed to appear in the test scheduled to be held on 8.8.2000.

In view of the compliance of the order he ~~now~~ seeks permission to withdraw the CCPA.

The learned counsel for the applicants further prays that the respondents be directed to allow the applicants to put signatures on their computer print out/examination sheet just to show bonafide of candidature.

Considering the submissions of the learned counsel for the applicant, permission to withdraw the CCPA is accorded. It is needless to say that the applicants while appearing in the test would be allowed to put their signatures on the computer prints out/examination sheets. Accordingly, the CCPA is dropped. Let a copy of this order be supplied to the counsel for the applicants by Monday.

SKS ( L. Hmingliana )/M(A) ( L. Jha )/M(J)

*Yes. CCPA stands disposed of.  
But as I said at the hearing there  
is no need to give direction and no  
question of giving it. ( L. Jha )*